

because the question of import and value is not covered by the present question. But I may indicate that it is estimated that our total requirements of lubricants are likely to be of the order of 4½ lakh tons by the end of the Third Plan period.

Shrimati Ila Palchoudhuri: Any kind of plan like this is not included in the draft Third Five Year Plan at all. No Government is going to take this up. Is the Planning Commission going to consider taking this plan up and include it in the Third Five Year Plan?

Sardar Swaran Singh: I suggest that the hon. lady Member say this during the discussion on the draft Third Five Year Plan when it comes up before the House.

Shri Jinachandran: May I know whether the location of this plant has been decided?

Sardar Swaran Singh: No, Sir. As I have said already, it is still exploratory in a way.

Shrimati Renu Chakravarty: May I know whether this lubricant manufacturing plant will be a part of the proposed Barauni plant which is a plant in the public sector and whether this collaboration means technical collaboration or capital collaboration?

Sardar Swaran Singh: Efforts are being made to include a production of one lakh tons of low viscosity index lubricating oil, such as, axle oil, steam cylinder oil and general machinery oil in the production pattern for Barauni. The lubricant manufacturing plant about which this question has been asked is a separate project and is not a part of Barauni.

Shrimati Renu Chakravarty: May I know whether it is going to be a private sector plant and from where offers have been received?

Sardar Swaran Singh: I could not express any opinion straightway on that issue because exploratory talks and preparation of project report are

still being undertaken. It will depend upon the picture that emerges therefrom and the availability of resources, both external and internal, before final decision could be taken.

Shri Damani: May I know whether this project will form part of the public sector or of the private sector?

Sardar Swaran Singh: That is a question which I have already replied.

Mr. Speaker: I understood the hon. Minister to say that this matter is being explored and that they have not come to any conclusion whether it ought to be in the private sector or in the public sector. Is that right? Have we understood the answer correctly? In answer to the question of Shrimati Renu Chakravarty whether it is going to be in the private sector or in the public sector, I understand the hon. Minister said that these things were being investigated and no decision had been arrived at as to whether it ought to be in the private sector or in the public sector.

Sardar Swaran Singh: Yes, Sir. That is the position at the moment.

Beneficiation of Minerals

*84. **Shri Wadiwa:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 1326 on the 7th April, 1960 and state:

(a) how far the consideration of the proposals of the Mineral Beneficiation Committee has progressed;

(b) whether any decision has been taken on any of the recommendations;

(c) if not, the reasons for the delay;

(d) whether the Committee have recommended certain targets for the Third Five Year Plan; and

(e) if so, whether they have been taken into consideration while formulating the Ministry's draft Third Five Year Plan?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). As the Mineral Beneficiation Committee was a Sub-committee of the Mineral Advisory Board, final decision on the recommendations made by the Committee will be taken after Board has considered the report at the 8th meeting being held at Bhopal today.

(d) and (e). Yes, Sir.

Shri Tangamani: The hon. Minister referred to the Mineral Advisory Board which is meeting at Bhopal today. May we know whether the report has been submitted to its members?

Sardar Swaran Singh: I presume it must have been; but I do not know really.

Shri Narasimhan: The First Five Year Plan recommended beneficiation programmes for chromite ore. It stated that—

“As reserves of high grade ore available in the country are limited, the Bureau of Mines in conjunction with the National Metallurgical Laboratory should undertake research on the beneficiation of low grade chromite ores from various parts of India.”

In view of this, may I know whether steps will be taken in this regard for beneficiation of chromite ore in various parts of the country?

Sardar Swaran Singh: I am afraid that this does not arise out of the present question. Secondly, it is a suggestion for action.

Shri Tangamani: May I know whether Government is aware that the National Metallurgical Laboratory at Jamshedpur is doing research on the beneficiation of manganese? If so, what use is made of that research?

Sardar Swaran Singh: I do not know the details, but broadly I can say that they have undertaken research on this important aspect. I have every hope that the country will

benefit by the results of their research. That is all that I can say.

Shri Narasimhan rose—

Shri Amjad Ali: Sir, it is 11.55. I want to submit to you that Question No. 93, which is of a very general nature and in which the House will be interested, be taken up. Under section 123 of the Representation of the People Act certain classes of persons had to be prescribed by the Law Ministry. That has not been done.

Mr. Speaker: Shri Narasimhan.

Shri Narasimhan: Sir, parts (d) and (e) of Question No. 84 regarding beneficiation of minerals say whether the Committee have recommended certain targets for the Third Five Year Plan and whether they have been taken into consideration while formulating the draft Third Five Year Plan. In this connection I want to know whether beneficiation of chromite ore forms part of the Third Five Year Plan.

Sardar Swaran Singh: The draft Third Five Year Plan is already in the hands of the hon. Member. He can study that and if there are any suggestions that he wants to make he can indicate the same to me or he can place them before the House when the draft Plan is being discussed.

High Court Judges

+

*85. { **Shri Ram Krishan Gupta:**
Shri Harish Chandra
Mathur:

Will the Minister of Home Affairs be pleased to state:

(a) how many vacancies of Judges of High Court exist and for how long;

(b) how many Judges are due to retire in 1960, 1961 and 1962;

(c) what steps are being taken to fill these vacancies (i) expeditiously and (ii) from outside the Province; and